STATEMENT BY MINISTER RE: REPLIES GIVEN TO SUPPLEMEN-TARIES ON STARRED QUESTION No. 19 ANSWERED ON THE 10TH FEBRUARY, 1959

Papers laid

RECOVERY OF FESTIVAL ADVANCE FROM GOVERNMENT EMPLOYEES

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWARI SINHA): With your permission, Sir, I beg to correct the reply given to supplementaries asked on Starred Question No. 19 on the 10th February, 1959.

During the course of supplementaries on the question, Dr. A. N. Bose asked as under:

"I understand that the loan is to be recovered in ten monthly instalments. Is it so? I could not follow exactly",

to which I replied in the affirmative. Thf correct position however is that the advance is recoverable in four instalments only.

Answering some further supplementary questions I replied as under:

"I have already read about the nature of the request that they made, but I do not think Government is considering a general increase of the instalments from ten to twenty. Exceptions might be made according to the desirability of the proposal."

The above reply may please be corrected as follows;

"I have already read about the nature of the request that they made. The request of the Federation to increase the number of instalments from four to ten has been considered and Government have decided not to do so."

PAPERS LAID ON THE TABLE

2056

SECOND ANNUAL REPORT OF THE NEY-VELI LIGNITE CORPORATION (P) LTD., AND THE GOVERNMENT REVIEW THEREON

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH): I beg to lay on the Table a copy each of the following papers-.

 (i) Second Annual Report of the Neyveli Lignite Corporation (Private) Limited for the period August 1, 1957 to March 31, 1958, together with the Auditors' Report thereon, under sub-section (1) of section 639 of the Companies Act, 1956.

 (ii) Review by the Governmentof the Second Annual Reportdealing with the working of the Corporation.[Placed in Library. See No. LT-

1243/59 for (i) and (ii)].

NOTIFICATION PUBLISHING AN AMEND-MENT IN SCHEDULE III OF THE INDIAN POLICE SERVICE (PAY) RULES, 1954

THE MINISTER OF STATE IN THE. MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of the Ministry of Home Affairs Notification G.S.R. No. 205, dated the 16th February, 1959, publishing an amendment in Schedule III to the Indian Police Service (Pay) Rules, 1954. [Placed in Library. *See* No. LT-1245/59.].

AMENDMENTS IN THE CENTRAL EXCISE DUTIES REFUND (FIXED RATES) RULES, 1958 AND CENTRAL EXCISE DUTIES REFUND (BRAND RATES) RULES, 1958

THE DEPUTY MINISTER OP FINANCE (SHRI B. R. BHAGAT): I beg to lay on the Table, under sub-section 1 (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excise and Salt Act, 1944, a copy each of the following Notifica-